

SHRI S. M. BANERJEE : The birthday cake should be laid on the Table.

MR. SPEAKER : Very good idea.

SHRI S. M. BANERJEE : I will bring one.

12.57 hrs.

PAPERS LAID ON THE TABLE

PAPERS RE : SESSIONS OF INDUSTRIAL COMMITTEE ON PLANTATIONS AND STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY) : On behalf of Shri B. J. Azad, I beg to lay on the Table—

- (1) A copy of the Main Conclusions (Hindi and English versions) of the Thirteenth Session of the Industrial Committee on Plantations held at New Delhi on the 10th July, 1970. [*Placed in Library. See No. LT—4309/70*]
- (2) A copy of the Main Conclusions (Hindi and English versions) of the Twenty-ninth Session of the Standing Labour Committee held at New Delhi on 23rd-24th July, 1970. [*Placed in Library. See No. LT—4310/70*]

PAPERS RE : MP STATE AGRO-INDUSTRIES CORPN. AND RICE MILLING INDUSTRY (REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. C. JAMIR) : On behalf of Shri Shinde, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal for the year ended the 31st March, 1970 along with the Audited Accounts and the comments of the

Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT—4311/70*]

- (2) A copy of Notification No. G. S. R. 852 (Hindi version) published in Gazette of India dated the 19th September, 1970 containing corrigendum to Notification No. G. S. R. 553 dated the 20th June, 1970, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958. [*Placed in Library. See No. LT—4312/70*]

PAPERS RE : AUDIT REPORTS (COMMERCIAL) POSTS AND TELEGRAPHS, APPROPRIATION ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) :

I beg to lay on the Table—

- (1) A copy of the Audit Report (Commercial) 1970-Part VI, under article 151 (1) of the Constitution. [*Placed in Library. See No. LT—4313/70*]
- (2) A copy of the Audit Report, Posts and Telegraphs, 1970 (Hindi version) under article 151 (1) of the Constitution, read with sub-section 3 (ii) section 3 of the Official Languages Act, 1963. [*Placed in Library. See No. LT—4314/70*]
- (3) A copy of the Appropriation Accounts, Posts and Telegraphs for 1968-69 (Hindi version). [*Placed in Library. See No. LT—4315/70*]

12.58 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held

[Secretary]

on the 17th November, 1970, has passed the following motion :—

MOTION

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the Rajya Sabha on the 16th December, 1968 and laid on the Table of the Lok Sabha on the 18th February 1969.”

13 hrs.

RE : ADJOURNMENT MOTION

SHRI HEM BARUA (Mangaldai) : I wanted to draw your attention to the adjournment motion I had tabled this morning pertaining to what the hon Minister of External Affairs has said. We were given an assurance that the wrong delineation of the India-China boundary would not be repeated by the Russians, but it has been done in the Second Volume of the Russian Encyclopaedia published recently.

SHRI P. K. DEO. (Kalahandi) : I have moved an amendment to the original motion.

MR. SPEAKER : I have not allowed it.

SHRI P. K. DEO : How can you not allow it ? The Governor is not here to defend himself. He is being made a scape-goat and the Government will go scot-free. The Prime Minister has played an important part in the U. P. affair. The Home Minister made an air dash from Patna to Lucknow.

MR. SPEAKER : Nothing will go on record if you go on speaking without my permission.

SHRI P. K. DEO : **

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मैं निवेदन करना चाहता हूँ कि हम उत्तर प्रदेश के

मामले पर चर्चा करने जा रहे हैं और इस चर्चा में एटार्नी जनरल श्री नीरेन डे ने जो राय दी थी उसका अवश्य उल्लेख किया जाएगा। इस वास्ते अच्छा हो, अगर उस राय को सदन के सदस्यों में वितरित कर दिया जाए। अभी सदन एक घण्टे के लिए उठेगा और इस बीच मि० नीरेन डे की राय सभी सदस्यों को मिल जानी चाहिए। इस पर तब हम गहराई से और गम्भीरता से विचार कर सकेंगे।

SHRI JYOTIRMOY BASU (Diamond Harbour) : May I say a word ?

श्री रबी राय (पुरी) : श्री नीरेन डे की राय मिल जानी चाहिए।

MR. SPEAKER : About what ?

SHRI JYOTIRMOY BASU : About rushing help from India to Pakistan. People are perishing there.

MR. SPEAKER : I am not prepared to allow it.

13⁰³ hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at two minutes past Fourteen of the Clock.

[SHRI K. N. TIWARY in the Chair]

MOTION RE : CONDUCT OF GOVERNOR OF U. P. IN RECENT CONSTITUTIONAL CRISIS.

श्री श्रीचन्द्र गोयल (चण्डीगढ़) : सभापति महोदय, सदन के लंच के लिए उठने से पहले श्री वाजपेयी ने यह प्रश्न उठाया था कि एटार्नी जनरल, श्री नीरेन डे, की रिपोर्ट सदन के सदस्यों को दे दी जाये, ताकि माननीय सदस्य उस पर विचार कर सकें और इस विवाद में

** Not recorded.